

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)

L O K S A B H A

UNSTARRED QUESTION NO.2558

TO BE ANSWERED ON WEDNESDAY, THE 3RD JANUARY, 2018

Special Fast Track Courts

+2558. SHRI GOPAL SHETTY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to set up fast track courts for hearing cases of senior citizens, women and children, physically challenged persons and people suffering from serious diseases;
- (b) if so, the details thereof; and
- (c) whether the Government is providing separate funds for this purpose and if so, the State-wise details of funds allocated/released?

A N S W E R

MINISTER OF STATE FOR LAW & JUSTICE AND
CORPORATE AFFAIRS
(SHRI P.P. CHAUDHARY)

(a) to (c) : Setting up of subordinate courts including Fast Track Courts (FTCs) lies within the domain of the State Governments who set up such courts as per their need and resources, in consultation with the concerned High Courts. As per information received from the States, at present, 722 FTCs are functional in the country (Annexure-A).

The Government of India in its Memorandum to the 14th Finance Commission proposed setting up of FTCs across the country at a cost of Rs.4144 crore for trial of cases of heinous crimes, involving senior citizens, women, children, physically challenged and persons affected with terminal ailments etc. The 14th Finance Commission endorsed the proposal of the Union Government and urged the State Governments to use the additional fiscal space provided by the Commission in the form of enhanced tax devolution (from 32% to 42%) to meet such requirements. The States, therefore, set up FTCs from the additional tax devolution provided to them. The details of funds earmarked State-wise are shown in Annexure (B).

Annexure-A

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE LOK SABHA UNSTARRED QUESTION NO.2558 TO BE ANSWERED ON THE 3RD JANUARY, 2018 REGARDING SPECIAL FAST TRACK COURTS

Name of the States/UTs	Number of Fast Track Courts
Andhra Pradesh , Telangana	72
Assam, Arunachal Pradesh, Nagaland, Mizoram	0
Bihar	55
Chhattisgarh	21
Delhi	14
Goa	4
Gujarat	0
Haryana	0
Himachal Pradesh	0
Jammu & Kashmir	0
Jharkhand	14
Karnataka	0
Kerala	0
Madhya Pradesh	0
Maharashtra	100
Manipur	3
Meghalaya	0
Odisha	0
Punjab	0
Puducherry	0
Rajasthan	0
Sikkim	2
Tamil Nadu	69
Tripura	3
Uttar Pradesh	273
Uttarakhand	4
West Bengal	88
Total	722

Annexure-B

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE LOK SABHA UNSTARRED QUESTION NO.2558 TO BE ANSWERED ON THE 3RD JANUARY, 2018 REGARDING SPECIAL FAST TRACK COURTS

Funds earmarked for establishment of 1800 Fast Track Courts for a period of five years (2015-2020) as endorsed by the 14th Finance Commission:

S.No	Name of the State	Funds earmarked (Rs. In crores)	Number of FTCs to be established
1.	Andhra Pradesh	108.21	47
2.	Telangana	85.18	37
3.	Assam	82.88	36
4.	Arunachal Pradesh	0.00	0
5.	Mizoram	16.12	7
6.	Nagaland	6.91	3
7.	Bihar	338.43	147
8.	Chhattisgarh	64.46	28
9.	Gujarat	400.59	174
10.	Himachal Pradesh	29.93	13
11.	Jammu & Kashmir	48.35	21
12.	Jharkhand	115.11	50
13.	Karnataka	218.72	95
14.	Kerala, Lakshadweep	94.39	41
15.	Madhya Pradesh	306.20	133
16.	Maharashtra, D&N, Daman & Diu	469.67	204
17.	Goa	11.51	5
18.	Manipur	6.91	3
19.	Meghalaya	9.21	4
20.	Orissa	145.04	63
21.	Punjab	115.11	50
22.	Chandigarh	4.61	2
	Haryana	110.51	48
23.	Rajasthan	214.11	93
24.	Sikkim	2.3	1
25.	Tamil Nadu, Puducherry	204.91	89
26.	Tripura	20.72	9
27.	Uttar Pradesh	488.08	212
28.	Uttarakhand	64.46	28
29.	West Bengal, A&N Islands	216.42	94
30.	Delhi	145.05	63
Total		4144.11	1800